

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 09
IA No. 630/JPR/2023
IA No. 166/JPR/2024
CP No. (IB)- 35/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Kedia Financial Services Pvt. Ltd. Financial Creditor/Applicant

Versus

Airen Metals Pvt Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ajay Atolia, CA
Shivangshu Naval, Adv.

For the Respondent : Vartika Mehra, Adv.
Amol Vyas, Adv.

ORDER

IA No. 630/JPR/2023

Heard Mr. Ajay Atolia, CA appearing on behalf of the Applicant. Ms. Vartika Mehra, Adv. appearing on behalf of the Respondent. Despite numerous opportunities, reply has not been filed. Last opportunity is being given to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Failing which, right to file reply will be forfeited. List the IA on 13.05.2024.

IA No. 166/JPR/2024

Heard Mr. Shivangshu Naval, Adv. appearing on behalf of the Applicant. Mr. Ajay Atolia, CA appearing on advance notice on behalf of the Respondent No. 3 (Airen Metals Pvt. Ltd.). Issue notice to the Respondent. Learned counsel

Sdr

Sdr

for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 13.05.2024.

List the matter on 13.05.2024.

Sdr

(Rajeev Mehrotra)
Technical Member

Sdr

(Deep Chandra Joshi)
Judicial Member

April 22, 2024